

Court-II

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No. 48 / 1996  
In  
CA.No.1080/2015

Present : Hon'ble Member (J) Sh. Vijai Pratap Singh and  
Hon'ble Member (T) Sh.S Vijayaraghavan

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>nd</sup> August, 2016, 10.30 A.M**

Name of the Company		Chotoo Sud. -Versus- Bhagwan Finance Corporation (P) Ltd. & Ors.	
Under Section		<b>397/398</b>	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CHOTOO SUD petitioner self 22/8/16
2. PRABHJOT SINGH ADVOCATE for Chotoo Sud. 22/8/16
3. SUTAPA ROY CHAUDHURY Respondent 22/8/2016

P.T.O

ORDER

The Petitioner in person and Ld. Advocate of the Respondents are present. Petitioner submitted that he wants to withdraw C.A. No.1080/2015 with liberty to file a fresh application. Permission is granted.

List the matter for hearing of C.P. along with C.A. No. 378/2014 on 14<sup>th</sup> September, 2016 at 10.30. A.M.

---

(S. Vijayaraghavan)

(Vijai Pratap Singh)

Member(T)

Member(J)